

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 245, 176 & 237 of 2012

Dated :16th December, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 245 of 2012

In the matter of

Steel Furnace Association of India ...Appellant(s)

Versus.

**Punjab State Electricity Regulatory Commission
& Anr. ...Respondent(s)**

Counsel for the Appellant(s): Ms. Surbhi Sharma

**Counsel for the Respondent(s): Mr. Sakesh Kumar for R-1
Mr. Karunakar Mahalik for R-2**

Appeal No. 176 of 2012

M/s. Mawana Sugars Ltd. ... Appellant(s)

Versus

**Punjab State Electricity Distribution
Co. Ltd. & Anr.Respondent(s)**

Counsel for the Appellant(s): Ms. Surbhi Sharma

**Counsel for the Respondent(s): Mr. Sakesh Kumar for R-1
Mr. Karunakar Mahalik for R-2**

Appeal No. 237 of 2012

Open Access Users Association Appellant (s)

Versus

**Punjab State Electricity Regulatory Commission & Anr.
...Respondent (s)**

Counsel for the Appellant(s): Ms. Surbhi Sharma

**Counsel for the Respondent(s): Mr. Sakesh Kumar for R-1
Mr. Anand K. Ganesan for R-2**

ORDER

It is submitted by the learned counsel for the Appellant that the Rejoinder will be filed by tomorrow after serving copy on the other side.

Post the matter for hearing on **05.02.2013.**

(Rakesh Nath)
Technical Member
ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson